1	2	3	4	5	6	7
25	Tripura	1065706	1016559	2082265	2082265	100.00
26	Uttarakhand	2973957	2820441	5794398	5595071	96.56
27	Uttar Pradesh	61941301	51394998	113336299	93672451	82.65
28	West Bengal	27523788	24904416	52428204	51175170	97.61
29	A & N Islands	141096	123940	265036	169941	64.12
30	Chandigarh	290669	231981	522650	519305	99.36
31	Daman & Diu	48357	47025	95382	76706	80.42
32	D&N Haveli	81061	69643	150704	122281	81.14
33	NCT of Delhi	6185926	4906361	11092287	9400713	84.75
34	Lakshadweep	23464	22472	45936	44971	97.90
35	Puducherry	366788	395240	762028	762028	100.00
	TOTAL	372668291	341168274	713836565	587686363	82.33

EPIC in 34 States (Not implemented yet in Assam)

Fast track courts for rape cases

2692. SHRIMATI SHOBHANA BHARTIA:

DR. JANARDHAN WAGHMARE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether to check registration of false rape cases and their politicisation for compensation Government has decided that the money to be awarded to rape victims will be decided by the special fast track courts hearing the cases;
- (b) if so, the existing number of rape cases pending in various subordinate courts and High Courts; and
- (c) to what extent the special fast track courts are going to dispose of the rape cases expeditiously?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No such decision has been taken by the Ministry of Law & Justice.

- (b) As per the information received from the National Crime Records Bureau (NCRB), 67204 rape cases were pending in the various Subordinate Courts at the end of the year 2008. NCRB does not maintain information regarding the pendency of appeals of rape cases in High Courts.
- (c) Disposal of cases is within the domain of judiciary. It is for the courts, whether regular or Fast Track, to dispose of cases including the rape cases expeditiously.